

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.10/81
SCHEDULED ON 25.08.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 10/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 25.08.2015 was actually held on 08.09.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri O.P. Sharma, Joint Industrial Adviser	DoC&PC
5.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MoS
5.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:8/10/81-ALC2/2015	Party Name:FAIZ & CO.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	Defer Date:06.10.2015
Decision : NC observed that the case was referred to MSME. MSME returned the case stating that it does not pertain to them. NC decided to refer the case to DIPP for comments.				
The case stands deferred to 06.10.2015.				

2	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:06.10.2015
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to defer the case.				
The case stands deferred to 06.10.2015.				

3	Case No.:13/10/81-ALC2/2014	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00270/AM15/	RLA File :07/24/040/00174/AM13/	Lic.No/Date:0710089685 13.07.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3/131/Sunn/Auto/2014-TSW(B)/304 dated 10.08.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

4	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to MSME. NC decided to wait for the comments of MSME.				
The case stands deferred to 06.10.2015.				

5	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(23)/2015-IPHW dated 29.07.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

6	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:06.10.2015
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to defer the case. The case stands deferred to 06.10.2015.				

7	Case No.:52/10/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to MSME. NC decided to wait for the comments of MSME. The case stands deferred to 06.10.2015.				

8	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	
Decision : NC noted that the copy of the comments of DeitY is obtained after follow up. NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. W-27/45/2013-IPHW dated 10.12.2013 (copy enclosed). RA may take suitable consequential action accordingly.				

9	Case No.:4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date:06.10.2015
Decision : NC observed that the Value Addition of the subject AA is less than 15%. RA Moradabad was requested to furnish clarification as to how license could be issued when Value Addition is less than 15%. Clarification from RA is still awaited. NC decided to send a reminder to RA, Moradabad to expedite the clarification.				

The case stands deferred to 06.10.2015.

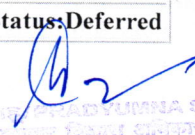
10	Case No.: 22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date:06.10.2015
Decision : NC observed that the reply from the company to DGFT's letter dated 5.8.2015 and 21.08.2015 is still awaited. NC decided to wait for the reply of the company.				
The case stands deferred to 06.10.2015.				

11	Case No.: 2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to MSME. NC decided to wait for the comments of MSME.				
The case stands deferred to 06.10.2015.				

12	Case No.: 10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to MSME. NC decided to wait for the comments of MSME.				
The case stands deferred to 06.10.2015.				

13	Case No.: 4/7/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(89)/15-ME dated 25.08.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

14	Case No.: 57/10/81-ALC2/2014	Party Name:HINDALCO	Meet No/Date:10/81-	Status: Deferred
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ANURAG KUMAR
Foreign Trade Development Officer
Joint Secretary
Director General of Foreign Trade
Ministry of Commerce
New Delhi

	INDUSTRIES LIMITED	ALC2/2015 25.08.2015	
HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to Ministry of Mines. NC decided to wait for the comments of Mines.			
The case stands deferred to 06.10.2015.			

Case No.:39/10/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:10/81- ALC2/2015 25.08.2015	Rejected
HQ File :01/81/050/00296/AM15/	RLA File :07/24/040/00082/AM15/	Lic.No/Date:0710105419 26.06.2014	
15	Decision : NC noted that firm has not replied to MSME D/L dated 26.05.2015, reminder dated 09.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.		
	RA may take suitable consequential action accordingly.		

16	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:06.10.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case.			
The case stands deferred to 06.10.2015.				

	Case No.:30/10/81-ALC2/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
17	HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to DoC&PC. NC decided to wait for the comments of DoC&PC.				
The case stands deferred to 06.10.2015.				

Case No.:39/13/81-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
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HQ File :01/81/050/00455/AM15/	RLA File :04/24/040/00090/AM15/	Lic.No/Date:0410159061 22.07.2014	Defer Date:06.10.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 20.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 06.10.2015.			

Case No.:4/12/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
HQ File :01/81/050/00405/AM15/	RLA File :02/24/040/00036/AM15/	Lic.No/Date:0210204629 25.07.2014	
19	Decision : NC noted that firm has not replied to DIPP D/L dated 07.04.2015, reminder dated 14.05.2015 and final reminder dated 09.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date:06.10.2015
20	Decision : NC observed that the case is being referred to MNRE. NC decided to wait for the comments of MNRE. The case stands deferred to 06.10.2015.		

Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	Defer Date:06.10.2015
21	Decision : NC noted that DHI Deficiency letter was issued to the company on 20.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 06.10.2015.		

Case No.:8/13/81-ALC2/2014	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
22			

HQ File :01/81/050/00424/AM15/	RLA File :05/23/040/00273/AM15/	Lic.No/Date:0510391350 25.09.2014	
Decision : NC noted that firm has not replied to MSME D/L dated 26.05.2015 and reminder dated 09.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.: 10/13/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date:06.10.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/23 dated 08/09/2015 as under:- 23 Reply submitted by the firm vide their letter dated 29/07/2015 is same as furnished by them earlier vide their letter dated 3/1/2015 and therefore, they may again be asked to submit/clarify the following: 1. Net weight of cables (per Km) as per Annexure-B does not tally with the actual weighs (Per Km) of cables given in Annexure-C and the same may be clarified and corrected. 2. Total requirement of each raw material, export product wise, in a tabular form for the quantities of export items as per Advance Authorization. The case stands deferred to 06.10.2015.			

Case No.: 5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
HQ File :01/81/050/00421/AM15/	RLA File :10/24/040/00058/AM15/	Lic.No/Date:1010058810 26.09.2014	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to DeitY. NC decided to wait for the comments of DeitY. The case stands deferred to 06.10.2015.			

Case No.: 7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710106893	Defer

:01/81/050/00532/AM15/	:07/24/040/00259/AM15/	28.10.2014	Date:06.10.2015
Decision : NC noted that DoC&PC Deficiency letter was issued to the firm on 16.07.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			
The case stands deferred to 06.10.2015.			

26	Case No.:4/16/81-ALC2/2014	Party Name:QUALITY POWER ELECTRICAL EQUIPMENTS PVT.LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00529/AM15/	RLA File :31/83/040/00165/AM15/	Lic.No/Date:3110065052 12.11.2014	Defer Date:06.10.2015
	Decision : NC noted that DHI Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			
	The case stands deferred to 06.10.2015.			

Case No.:5/16/81-ALC2/2014	Party Name:ROLLWELL FORGE PVT. LTD.	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
HQ File :01/81/050/00530/AM15/	RLA File :24/24/040/00015/AM15/	Lic.No/Date:2410041622 12.11.2014	Defer Date:06.10.2015
27	Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.		
	The case stands deferred to 06.10.2015.		

28	Case No.:21/1/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date:06.10.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case.			
The case stands deferred to 06.10.2015.				

Case No.: 56/1/81-ALC2/2015	Party Name:MADHAV COPPER PVT. LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
HQ File :01/81/050/00056/AM16/	RLA File :24/21/040/00112/AM15/	Lic.No/Date:2410041656 13.01.2015	
29			

Decision : NC noted that firm has not replied to DIPP D/L dated 26.05.2015 and reminder dated 09.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

30	Case No.:17/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00017/AM16/	RLA File :09/24/040/00515/AM15/	Lic.No/Date:0910061535 16.01.2015	Defer Date:06.10.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case. The case stands deferred to 06.10.2015.				

31	Case No.:74/1/81-ALC2/2015	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00677/AM15/	RLA File :07/24/040/00376/AM15/	Lic.No/Date:0710107472 20.01.2015	Defer Date:06.10.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 06.10.2015.				

32	Case No.:22/1/81-ALC2/2015	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:10/81- ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00022/AM16/	RLA File :03/94/040/00910/AM15/	Lic.No/Date:0310793127 20.01.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/32 dated 08.09.2015 as under:- 1. Total net weight of 400 MT may be added with the quantity of export product. 2. Quantities of import items at Sl. No 1 to 3 & 6 to 10 may be allowed as 1.02 Kgs./Kg. content in the export item 3. Quantities of import items at Sl No 4 & 5 may be allowed as 19500 Nos & 38500 Nos. respectively on net to net basis with accountability clause. RA may take suitable consequential action accordingly.				

33	Case No.: 23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date:06.10.2015
	Decision : NC observed that the comments furnished by DoC&PC was referred back to them for consideration. NC noted that the reply/revised comments from DoC&PC is still awaited. The case stands deferred to 06.10.2015.			

34	Case No.: 1/1/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
	HQ File :01/81/050/00001/AM16/	RLA File :56/24/040/00045/AM15/	Lic.No/Date:5610004520 21.01.2015	
	Decision : NC noted that firm has not replied to MoS D/L dated 26.05.2015 and reminder dated 09.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

35	Case No.: 16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date:06.10.2015
	Decision : NC observed that the case is being referred to DHI. NC decided to wait for the comments of DHI. The case stands deferred to 06.10.2015.			

36	Case No.: 12/1/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date:0510393095 05.02.2015	Defer Date:06.10.2015
	Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to defer the case. The case stands deferred to 06.10.2015.			

37	Case No.: 6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS &	Meet No/Date:10/81-ALC2/2015	Status: Deferred
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	PRECISION ENGG P.LTD.	25.08.2015	
HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to DeitY. NC decided to wait for the comments of DeitY.			
The case stands deferred to 06.10.2015.			

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Case No.:3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	Defer Date:06.10.2015
Decision : NC noted that DHI Deficiency letter was issued to the company on 20.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 06.10.2015.			

Case No.: 9/1/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:10/81- ALC2/2015 25.08.2015	Approved
HQ File :01/81/050/00009/AM16/	RLA File :05/23/040/00509/AM15/	Lic.No/Date:0510393185 13.02.2015	
39	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/39 dated 08.09.2015 as under:-		
	1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 5133.059 MT, 4.933 MT & 29.776 MT respectively . 2. Thickness of "3LPE external coating" in export item at Sl. No. 1 may be specified as "2.50 mm". 3. Thickness of "Internal FBE coating" in export item at Sl. No. 1 may be specified as "0.525 mm". 4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 13 & 15 may be deleted and these items shall be of relevant grade as contained in the export items 5. Quantity of import item at Sl. No. 1 may be allowed as 5162.72 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1. 6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20.36 MT taking clue from SION C-1290. 7. Total quantities of import items at Sl. No. 3 to 5, 9, 11 & 12 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1290. 8. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as 6.834 MT, 14.99 MT & 167.131 MT respectively as per SION C-1290.		

9. Quantity of import item at Sl. No. 10 may be allowed as 48.3 MT inclusive of 5 % wastage.
10. Quantity of import item at Sl. No. 13 may be allowed as 5.058 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 14 to 17 may be allowed as applied for as per SION C-593.
12. Quantity of import item at Sl. No. 18 may be allowed as 31.28 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3
13. Quantity of import item at Sl. No. 19 & 20 may be allowed as 0.123 MT & 0.149 MT as per SION C-593.
14. Quantity of import item at Sl. No. 21 & 22 may be allowed as applied for as per SION C-593.

RA may take suitable consequential action accordingly.

40	Case No.: 15/1/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00015/AM16/	RLA File :10/24/040/00097/AM15/	Lic.No/Date:1010059021 13.02.2015	Defer Date:06.10.2015
Decision :NC observed that the company has furnished reply to DeitY. The comments of DeitY is awaited. NC decided to defer the case.				
The case stands deferred to 06.10.2015.				

41	Case No.: 66/1/81-ALC2/2015	Party Name:ZENIUM CABLES LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
	HQ File :01/81/050/00066/AM16/	RLA File :03/95/040/00953/AM15/	Lic.No/Date:0310793900 16.02.2015	
Decision : NC noted that firm has not replied to DIPP D/L dated 26.05.2015 and reminder dated 10.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

42	Case No.: 54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to DoC&PC. NC decided to wait for the comments of DoC&PC.				

The case stands deferred to 06.10.2015.

43	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date:06.10.2015
Decision : NC observed that the case is being referred to MNRE. NC decided to wait for the comments of MNRE. The case stands deferred to 06.10.2015.				

44	Case No.:70/1/81-ALC2/2015	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
	HQ File :01/81/050/00070/AM16/	RLA File :03/95/040/00913/AM15/	Lic.No/Date:0310794034 20.02.2015	
Decision : NC noted that firm has not replied to DIPP D/L dated 26.05.2015 and reminder dated 10.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

45	Case No.:5/1/81-ALC2/2015	Party Name:CITY FORGING METAL ART WORKS	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00005/AM16/	RLA File :10/24/040/00109/AM15/	Lic.No/Date:1010059029 23.02.2015	Defer Date:06.10.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 20.08.2015. As no reply from the firm has been received from them, NC decided to send a reminder to them to expedite reply. The case stands deferred to 06.10.2015.				

46	Case No.:64/1/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00064/AM16/	RLA File :03/95/040/00980/AM15/	Lic.No/Date:0310794153 25.02.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/46 dated 08.09.2015 as under:- 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as				

- 5000.6 Kgs./Km., 7299.8 Kgs./Km. & 7790.1 Kgs./Km respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 146569 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
 3. Quantity of import item at Sl. No. 2 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm.
 4. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm.
 5. Quantity of import item at Sl. No. 6 may be allowed as 8727 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
 6. Quantity of import item at Sl. No. 7 may be allowed as 73758 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
 7. Quantity of import item at Sl. No. 8 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm.
 8. Quantities of import items at Sl. No. 9,10 & 11 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm.
 9. Quantity of import item at Sl. No. 12 may be allowed as 1117 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.
 10. Quantity of import item at Sl. No. 13 may be allowed as 8538 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.
 11. Quantity of import item at Sl. No. 14 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 3 as claimed by the firm.
 12. Quantities of import items at Sl. No. 15,16 & 17 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 3 as claimed by the firm

RA may take suitable consequential action accordingly.

Case No.:68/1/81-ALC2/2015	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
HQ File :01/81/050/00068/AM16/	RLA File :03/94/040/01043/AM15/	Lic.No/Date:0310794133 25.02.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/47 dated 08.09.2015 as under:-

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./km.)
1	209.4	5	737.3	9	703.6	13	317.8
2	320.4	6	1013.8	10	503.3	14	506.1
3	510.3	7	1341.2	11	404	15	228.6
4	710.4	8	973.3	12	212		

2. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC

Grade) may be allowed as under:

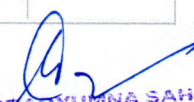
- a) For export product mentioned at Sl. No. 1 to 3, 5 to 10 & 12 to 15 as per Engineering Table 4
- b) For export products mentioned at Sl. Nos. 4 & 11 as 1.01 Kgs/Kg. content in the export items.
3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 15.
4. Quantities of import item at Sl. No. 3 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No 1 to 7 & 12 to 15.
5. Quantities of import item No.4 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 11.
6. Quantities of import item No.5 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 12 to 15,.
7. Import items at Sl. No. 6 to 10 (Wooden Drum) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

48	Case No.:33/1/81-ALC2/2015	Party Name:ABB INDIA LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00033/AM16/	RLA File :07/24/040/00447/AM15/	Lic.No/Date:0710107778 10.03.2015	Defer Date:06.10.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to defer the case.				
The case stands deferred to 06.10.2015.				

49	Case No.:45/1/81-ALC2/2015	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
	HQ File :01/81/050/00045/AM16/	RLA File :02/24/040/00224/AM15/	Lic.No/Date:0210205623 10.03.2015	
Decision : NC noted that firm has not replied to DIPP D/L dated 26.05.2015 and reminder dated 10.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

50	Case No.:39/1/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
	HQ File	RLA File	Lic.No/Date:0510393588	


प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 सहाय्य विभाग/Dep'tt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC decided to ratify the norms of above AA as per written comments of DIPPI vide U.O. No. 12/101/2015-TSW/ 50 dated 08.09.2015 as under:-

1. Net weight of export items at Sl. No. 1 to 5 may be specified as 134.1 MT, 8081 MT, 46.2 MT, 1543 MT & 0.834 MT respectively .
2. Thickness of "Internal lining" in export items at Sl. No. 1 to 5 may be specified as "0.406 mm".
3. Thickness of "external coating" in export items at Sl. No. 1 to 5 may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17, 33, 49 & 65 may be deleted and these items shall be of relevant grade as contained in the export items
5. Quantity of import item at Sl. No. 1 may be allowed as 137.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.540 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 1.
10. Quantity of import item at Sl. No. 17 may be allowed as 8055.526 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 31.76 MT taking clue from SION C-1289.
12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.
13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 2.
15. Quantity of import item at Sl. No. 33 may be allowed as 46.748 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
16. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 0.180 MT taking clue from SION C-1289.
17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.
18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 3.

20. Quantity of import item at Sl. No. 49 may be allowed as 1509.543 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 4.
21. Quantity of import item at Sl. No. 50 may be allowed as applied for i.e. 5.95 MT taking clue from SION C-1289.
22. Total quantities of import items at Sl. No. 51 to 53, 58 to 61 & 64 put together may be allowed within 6 % of FOB value of export item at Sl. No. 4 taking clue from SION C-1289.
23. Quantities of import items at Sl. No. 54, 62 & 63 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 4.
24. Quantities of import items at Sl. No. 55 to 57 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 4.
25. Quantity of import item at Sl. No. 65 may be allowed as 0.816 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 5.
26. Quantity of import item at Sl. No. 66 may be allowed as applied for i.e. 0.003 MT taking clue from SION C-1289.
27. Total quantities of import items at Sl. No. 67 to 69, 74 to 77 & 80 put together may be allowed within 6 % of FOB value of export item at Sl. No. 5 taking clue from SION C-1289.
28. Quantities of import items at Sl. No. 70, 78 & 79 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 5.
29. Quantities of import items at Sl. No. 71 to 73 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 5.

RA may take suitable consequential action accordingly.

	Case No.: 43/1/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Rejected
	HQ File :01/81/050/00043/AM16/	RLA File :07/24/040/00449/AM15/	Lic.No/Date:0710107840 17.03.2015	
51	Decision : NC noted that firm has not replied to DeitY D/L dated 05.05.2015 and reminder dated 10.07.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

	Case No.: 34/1/81-ALC2/2015	Party Name:KOTSONS PVT.LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
52	HQ File :01/81/050/00034/AM16/	RLA File :06/24/040/00030/AM15/	Lic.No/Date:0610038100 25.03.2015	Defer Date:06.10.2015
	Decision : NC noted that DHI Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			

The case stands deferred to 06.10.2015.

53	Case No.: 4/10/81-ALC2/2015	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:10/81- ALC2/2015 25.08.2015	Approved
	HQ File :01/81/050/00225/AM16/	RLA File :03/95/040/00036/AM16/	Lic.No/Date:0310795618 29.04.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(94)/15-ME dated 27.08.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

54	Case No.: 5/10/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81- ALC2/2015 25.08.2015	Status:Deferred
	HQ File :01/81/050/00226/AM16/	RLA File :03/95/040/01090/AM15/	Lic.No/Date:0310795885 13.05.2015	Defer Date:06.10.2015
	Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP. The case stands deferred to 06.10.2015.			

55	Case No.: 3/10/81-ALC2/2015	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:10/81- ALC2/2015 25.08.2015	Closed
	HQ File :01/81/050/00224/AM16/	RLA File :03/95/040/00091/AM16/	Lic.No/Date:0310795984 18.05.2015	
	Decision : NC noted that RA, Mumbai vide letter No.03/95/040/91/AM15/153 dated 18.05.2015 has informed that the above mentioned AA has been issued on Repeat Basis. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

56	Case No.: 1/10/81-ALC2/2015	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:10/81- ALC2/2015 25.08.2015	Closed
	HQ File :01/81/050/00222/AM16/	RLA File :03/94/040/00109/AM16/	Lic.No/Date:0310796209 26.05.2015	
	Decision : NC noted that RA, Mumbai vide letter No.03/94/040/109/AM16/29 dated 26.05.2015 has informed that the above mentioned AA has been issued on net to net basis as per GN4 of Engineering Group. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 7/10/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
HQ File :01/81/050/00228/AM16/	RLA File :03/95/040/00090/AM16/	Lic.No/Date:0310796239 27.05.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/ 57 dated 08.09.2015 as under:- Advance Authorisation may be ratified as under in line with their Advance Authorization No. 0310783827 dated 30.05.2014 ratified in NC meeting No. 14/81 dated 26.11.2014: 57 1. Net weight of export items at Sl. No. 1 & 2 may be specified as 2554.7 MT & 2112.6 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 1246.5 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1 , taking clue from SION C-1394. 3. Quantity of import item at Sl. No. 2 may be allowed as 3426.09 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-1394. 4. Quantity of import item at Sl. No. 3 may be allowed as 1.10 Kgs./Kg. content in the export items as claimed by the firm, taking clue from SION C-1394. 5. Quantity of import item at Sl. No. 4 may be allowed as 1.075 Kgs./Kg. content in the export items as claimed by the firm, taking clue from SION C-1394. RA may take suitable consequential action accordingly.			

Case No.: 10/10/81-ALC2/2015	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
HQ File :01/81/050/00231/AM16/	RLA File :03/95/040/00138/AM16/	Lic.No/Date:0310796400 03.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/58 dated 08.09.2015 as under:- 58 1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 100000 Kgs., 700 Kgs. & 400 Kgs. respectively. RA may take suitable consequential action accordingly.			

Case No.: 2/10/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status:Deferred
HQ File :01/81/050/00223/AM16/	RLA File :03/94/040/00094/AM16/	Lic.No/Date:0310796424 04.06.2015	Defer Date:06.10.2015
Decision : NC decided to send a letter to firm to submit the following information as per 59			

written comments of DIPP vide U.O. No. 12/101/2015-TSW/59 dated 08/09/2015 as under:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 06.10.2015.

Case No.: 6/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
HQ File :01/81/050/00227/AM16/	RLA File :03/94/040/00152/AM16/	Lic.No/Date:0310796420 04.06.2015	Defer Date:06.10.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/60 dated 08/09/2015 as under:-			
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, for 4-5 different sizes (small size , intermediate sizes & large size) of export items. 2. Any other input than graphite rod contained in the export items, if any with net weights thereof in different sizes.			
The case stands deferred to 06.10.2015.			

Case No.: 9/10/81-ALC2/2015	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:10/81-ALC2/2015 25.08.2015	Approved
HQ File :01/81/050/00230/AM16/	RLA File :03/95/040/00153/AM16/	Lic.No/Date:0310796501 09.06.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/ 61 dated 08.09.2015 as under:-			
1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 200000 Kgs., 1400 Kgs. & 800 Kgs. respectively.			
RA may take suitable consequential action accordingly.			

Case No.: 11/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2015 25.08.2015	Status: Deferred
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HQ File :01/81/050/00232/AM16/	RLA File :03/94/040/00398/AM16/	Lic.No/Date:0310798312 20.08.2015	Defer Date:06.10.2015
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Decision :NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.

The case stands deferred to 06.10.2015.

Offline Agenda M. No. 10/81 dated 25.08.2015

Sl. No. 104

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 10/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 25.08.2015	Request for fixation of SION of 100% EOU unit.
Decision :NC observed that MSME has furnished comments, however, the comments of C&PC is still awaited. NC decided to wait for the comments of C&PC.	
The case stands deferred to 06.10.2015.	

Sl. No. 105

Case No. AR 55	M/s. Ankit Fasteners Pvt. Limited
Meeting No. 10/81	F. No. 01/81/50/159/AM12/DES-II
Dated:- 25.08.2015	Request for amendment of Norms in respect of Advance Authorisation No. 0710079421 dated 27.05.2011. RLA F. No.07/24/040/50/AM12/

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/ dated 08.09.2015 as under:-

Keeping in view that items to manufactured are required for civilian aerospace applications, Norms may be modified as under:

1. Name, quantity and net weight of export products at Sl. No. 1,2 & 3 may be specified as under

Sl. No.	Export item name	Quantity (In Nos.)	Net Weight (Kgs.)
1	Spacers made out of Titanium bars	95340	1048.74
2	Spacers made out of Aluminium bars	113210	1188.70
3	Bolts made out of Stainless Steel bars/Wires	31511	378.13

2. Word 'relevant' may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
3. Quantity of import item at Sl. No.1 may be allowed as 4894.5 Kgs. as 4.667 Kgs./Kg. content in export product at Sl. No. 1 after taking 5 % recovery from scrap.
4. Quantity of import item at Sl. No.2 may be allowed as 4139.1 Kgs. as 3.482 Kgs./Kg. content in export product at Sl. No. 2 after taking 15 % recovery from scrap.
5. Quantity of import item at Sl. No.3 may be allowed as 976.2 Kgs. as 2.583 Kgs./Kg. content in export product at Sl. No. 3 after taking 5 % recovery from scrap.

RA may take suitable consequential action accordingly.

Sl. No. 106

Case No. AR 1	M/s. Flora Metals
Meeting No. 10/81	F. No. 01/81/162/13/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.	
The case stands deferred to 06.10.2015.	

Sl. No. 107

Case No. AR 3	M/s. Bright Engineering Works
Meeting No. 10/81	F. No. 01/81/162/10/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.	
The case stands deferred to 06.10.2015.	

Sl. No. 108

Case No. AR 4	M/s. Balark Overseas
Meeting No. 10/81	F. No. 01/81/162/12/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.	
The case stands deferred to 06.10.2015.	

Sl. No. 109

Case No. AR 5	M/s. S.K. Industries
Meeting No. 10/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.	
The case stands deferred to 06.10.2015.	

Sl. No. 110

Case No. AR 6	M/s. Hunter Steel Ball Mfg. Company
Meeting No. 10/81	F. No. 01/81/162/14/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.07.2015 followed by reminder on 21.08.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.	
The case stands deferred to 06.10.2015.	

Sl. No. 111

Case No. AR 7	M/s. Jay Bhawani Metal Industries
Meeting No. 10/81	F. No. 01/81/50/116/AM15/DES-II
Dated:- 25.08.2015	Request for modification of ad-hoc norms in respect of Advance authorization No. 0310775181 dated 20.03.2014.
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to defer the case.	
The case stands deferred to 06.10.2015.	

Sl. No. 112

Case No. AR 8	M/s. Shree Krishna Enterprises
Meeting No. 10/81	F. No. 01/81/162/22/AM16/DES-II
Dated:- 25.08.2015	Request of for fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC noted that the party was requested to furnish reply to DIPP DL dated 03.07.2015 followed by reminder dated 21.08.2015. The party vide their email dated 30.08.2015 have requested for six months time to furnish reply since they have not yet started work due to recession. NC decided to close the case right now and advise the party to approach this Directorate for wastage norms fixation after six months time.	

Sl. No. 113

Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 10/81	F.No. 01/86/050/000217/AM02/DES-II

Dated:- 25.08.2015	Request for modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : NC observed that the case is being referred to DHI. NC decided to wait for the comments of DHI.	
The case stands deferred to 06.10.2015.	

Sl. No. 114

Case No. AR	M/s. Neostar Steel Tubes Private Limited.
Meeting No. 10/81	F.No. 01/81/050/00105/AM15/DES-II
Dated:- 25.08.2015	Request for ratification Norms in respect of Advance authorization No. 0410155954 dated 06.03.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/114-A/R dated 08.09.2015 as under:-	
1. Words “ Length 2.8 Meters to 5.8 Meters” may be suffixed with the description of export item. 2. Words “ Length 3 Meters to 6 Meters, Plain End, of relevant grade and size ” may be suffixed with the description of import item. 3. Taking clue from SION C-362, quantities of import item at Sl. No. 1 may be allowed inclusive of 5 % wastage as claimed by them.	
RA may take suitable consequential action accordingly.	

Sl. No. 115

Case No. AR	M/s. Krishna Brass Industries
Meeting No. 10/81	F.No. 01/81/050/00165/AM16/DES-II
Dated:- 25.08.2015	Request for fixation of Input-Output Norms in respect of M/s. Krishna Brass Industries, Jamnagar, for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/ Solid Sections/ Profiles and 3. Machined Articles/Components/Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.
Decision : NC noted that the party was asked to take suitable measures to provide data certified by the Central Excise Authority in respect of wastage claimed in accordance to DIPP vide U.O. No. 12/88/2015-TSW/A/R dated 06.08.2015. However, the reply of the party is still awaited. NC decided to send a reminder to the party to expedite the reply.	
The case stands deferred to 06.10.2015.	

Sl. No. 116

Case No. AR	M/s. Anandsons Overseas Trading Private Limited
Meeting No. 10/81	F.No. 01/81/050/00085/AM15/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0310768920 dated 03.02.2014 - reg.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/116-A/R dated 08/09/2015 as under:-

1. Difference in export item namely, "Copper Rods" and import item namely, Copper Wire Rod 8mm, supported by manufacturing operations involved.
2. Specific item(s) with their sizes/specification exported against the Advance Authorisation and quantities thereof.
3. Process of manufacture of the items actually exported against the Advance Authorisation from the import item namely, "Copper Wire Rod 8MM" with wastage claimed at each stage of manufacture.
4. Documentary evidence for the manufacture of electrolytic grade copper from copper scrap with details of refining and testing facilities available with them.

The case stands deferred to 06.10.2015.

Sl. No. 117

Case No. AR	M/s. Raychem RPG (P) Limited
Meeting No. 10/81	F.No. 01/81/162/456/AM13 /DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0310622958 dated 23.03.2011 - reg.

Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP.

The case stands deferred to 06.10.2015.

Sl. No. 118

Case No. AR	M/s. Venture Metal Products P. Limited, Chennai
Meeting No. 10/81	F.No. 01/85/162/448/AM06/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of wastage norms for Coffee Filter/Coffee/Tea Kettle/ Pots under 100% EOU - reg.

Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP.

The case stands deferred to 06.10.2015.

Sl. No. 119

Case No. AR	M/s. Salzer Electronics Limited
Meeting No. 10/81	F.No. 01/81/50/400/AM11/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 3210044959 dated 03.08.2010 - reg.

Decision : NC observed that the case is being referred to DHI. NC decided to wait for the comments of DHI.

The case stands deferred to 06.10.2015.

Sl. No. 120

Case No. AR	M/s. Jindal Saw Limited
Meeting No. 10/81	F.No. 01/81/50/94/AM13/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0510219331 dated 15.04.2008 - reg.
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP.	
The case stands deferred to 06.10.2015.	

Sl. No. 121

Case No. AR	M/s. Nexus Electro Steel Limited
Meeting No. 10/81	F.No. 01/81/50/230/AM12/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0410127670 dated 30.08.2011 - reg.
Decision : NC observed that the case is being referred to MoS. NC decided to wait for the comments of MoS.	
The case stands deferred to 06.10.2015.	

Sl. No. 122

Case No. AR	M/s. Nexus Electro Steel Limited
Meeting No. 10/81	F.No. 01/81/50/258/AM12/DES-II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0410128352 dated 21.09.2011 - reg.
Decision : NC observed that the case is being referred to MoS. NC decided to wait for the comments of MoS.	
The case stands deferred to 06.10.2015.	

Sl. No. 123

Case No. AR	M/s. Apar Industries Limited.
Meeting No. 10/81	F.No. 01/94/180/09/AM10/PC.IV/EFGC(PRC)
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0310231177 dated 16.10.2003 - reg.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/123-A/R dated 08/09/2015 as under:-	
1. List of export items i.e. Power cables, giving size/specifications of each cable including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.	

4. Net weight of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 06.10.2015.

Sl. No. 124

Case No. AR	M/s Sterlite Technologies Limited
Meeting No. 10/81	F.No. 01/81/50/419/AM14/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0310756365 dated 31.10.2013- reg.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/124-A/R dated 08.09.2015 as under:-

Advance Authorisation may be ratified as under in line with their Advance Authorization No. 0310783827 dated 30.05.2014 ratified in NC meeting No. 14/81 dated 26.11.2014:

1. Words " 18 Al+19Al Alloy x4.341 mm" may be suffixed with the description of export items at Sl. No. 1 & 2.
2. Net weight of export items at Sl. No. 1 & 2 may be specified as 1385.262 MT & 570.402 MT respectively.
3. Quantity of import item at Sl. No. 1 may be allowed as 1390.495 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 , taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue from SION C-1394.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue from SION C-1394.
6. Quantity of import item at Sl. No. 4 may be allowed as 572.557 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2, taking clue from SION C-1394.
7. Quantity of import item at Sl. No. 5 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue from SION C-1394.
8. Quantity of import item at Sl. No. 6 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue from SION C-1394.

RA may take suitable consequential action accordingly.

Sl. No. 125

Case No. AR	M/s. KEI Industries Ltd.
Meeting No. 10/81	F.No. 01/81/050/00345/AM08/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0510203035 dated 27.04.2007- reg.
Decision : NC decided to modify the norms of above AA as per comments of the representative of DIPP present in the meeting as under:- The applicants vide letters dated 12.12.2014 and 19.05.2015 have stated that they had completed the export obligation before 15.04.2008 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed. NC deliberated the issue and decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills. RA may take suitable consequential action accordingly.	

Sl. No. 126

Case No. AR	M/s. KEI Industries Ltd.
Meeting No. 10/81	F.No. 01/81/162/970/AM12/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0510186581 dated 13.07.2006 - reg.
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for the comments of DIPP. The case stands deferred to 06.10.2015.	

Sl. No. 127

Case No. AR	M/s. Panasonic Appliance India Co.
Meeting No. 10/81	F.No01/81/050/67/AM14/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0410145200 dated 16.04.2013- reg.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/ 127-A/R dated 08.09.2015 as under:- - Quantities of import items at Sl. No. 1, 2 & 12 may also be specified as 12465 Nos. , 12390 Nos. & 5000 Nos. respectively. - Quantity of import item at Sl. No. 1 may be allowed as 1.07 Kgs./Kg. content in export item at S. No. 1, taking clue from SION C-22. - Quantity of import item at Sl. No. 2 may be allowed as 1.063 Kgs./Kg. content	

4. Quantities of import items from Sl. No. 3 to 5, 7, 9, 10, 15, 17, 18 & 20 to 30 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl. Nos. 6, 8 & 16 may be allowed on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 11 may be allowed as 1.15 Kgs./Kg. content in export items, taking clue from SION C-22.
7. Quantity of import item at Sl. No. 12 may be allowed as 1.07 Kgs./Kg. content in export items at S. No. 3 & 6, taking clue from SION C-22.
8. Quantity of import item at Sl. No. 13 may be allowed as 1.30 Kgs./Kg. content in export items at S. No. 1 to 4, taking clue from SION C-832.
9. Quantity of import item at Sl. No. 14 may be allowed as 1.05 Kgs./Kg. content in export items.
10. Quantity of import item at Sl. No. 19 may be allowed as 1.30 Kgs./Kg. content in export items, taking clue from SION C-832.

RA may take suitable consequential action accordingly.

Sl. No. 128

Case No. AR	M/s. Gupta Metal Sheets Limited
Meeting No. 10/81	F.No01/81/050/008/AM16/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0510393195 dated 13.02.2015 - reg.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/101/2015-TSW/128-A/R dated 08.09.2015 as under:-

Status quo may be maintained and firm may be informed as under:

Quantities of import items at Sl. No. 2 (Zinc Ingots) & 3 (Nickel Cathode) have been allowed as 1.05 Kgs./kg. content in the export item as per SIONs at Sl. No. C-1196 & C-1197 for similar products

RA may take suitable consequential action accordingly.

Sl. No. 129

Case No. AR	M/s. NSIL Exports Limited
Meeting No. 10/81	F.No. 01/81/050/075/AM15/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 5610003688 dated 07.02.2014 - reg.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(9)/2014-TW-Vol-I dated 03.08.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 130

Case No. AR	M/s. National Steel and Agro Industries Limited
Meeting No. 10/81	F.No. 01/81/50/352/AM13/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 5610001142 dated 08.10.2012 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(9)/2014-TW-Vol-I dated 03.08.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 131

Case No. AR	M/s. National Steel and Agro Industries Limited
Meeting No. 10/81	F.No. 01/81/50/00184/AM14/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 5610002415 dated 03.07.2013 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(9)/2014-TW-Vol-I dated 03.08.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 132

Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 10/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013 - reg.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/155 dated 07.04.2015 (copy enclosed).	
The case stands deferred to 06.10.2015.	

Sl. No. 133

Case No. AR	M/s. Vikarsh Stampings India Pvt. Ltd.
Meeting No. 10/81	F.No. 01/81/50/125/AM13/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 3110054697 dated 18.06.2012 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 02.02.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 134

Case No. AR	M/s. Vikarsh Stampings India Pvt. Ltd.
Meeting No. 10/81	F.No. 01/81/50/206/AM13/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance

	Authorization No. 3110054709 dated 18.06.2012 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 02.02.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 135

Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 10/81	F.No. 01/81/50/283/AM14/DES.II
Dated:- 25.08.2015	Request for Amendment/Modification of norms in respect of Advance Authorization No. 0310746159 dated 21.08.2013 - reg.
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/105 dated 10.03.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 136

Case No. AR	M/s. Ambark Worldwide, Jamnagar
Meeting No. 10/81	F.No. 01/81/162/141/AM.16/DES.II
Dated:- 25.08.2015	Request for fixation of Input-Output Norms under 100% EOU for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/Solid Sections/Profiles and 3. Machined Articles/ Components Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.
Decision : NC decided to inform the firm about the written comments of DIPP vide U.O. No. 12/101/2015-TSW/136 dated 08.09.2015 as under:-	
1. Firm, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Brass articles like ingots/billets, bars/rods, machined articles/components " from "Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc." 2. As per details submitted by the firm there is no past production of abovementioned brass articles and consumption of "Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc." in the EOU. 3. Firm's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.	
Based on the DIPP's comments, NC decided to close the case at present and advise the party to submit application for norms fixation with all relevant documents.	
RA may take suitable consequential action accordingly.	

Sl. No. 137

Case No. AR	M/s. Monarch Overseas, Jamnagar
Meeting No. 10/81	F.No. 01/81/162/151/AM.16/DES.II

Dated:- 25.08.2015	Request for fixation of Input-Output Norms under 100% EOU for manufacturing and export of 1. Zinc Ingots/Billets, 2. Zinc Bars/ Rods/ Solid Sections/ Profiles and 3. Machined Articles/ Components/ Parts/ Accessories made out of Zinc Rods/Bars/Solid Sections/Solid Profiles.
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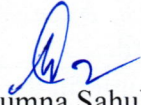
Decision : NC decided to inform the firm about the written comments of DIPP vide U.O. No. 12/101/2015-TSW/137 dated 08.09.2015 as under:-

1. Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature. Firm, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Zinc articles like ingots/billets, bars/rods, machined articles/components " from "Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc."
2. As per details submitted by the firm there is no past production of abovementioned zinc articles and consumption of "Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc." in the EOU.
3. Firm's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.

Based on the DIPP's comments, NC decided to close the case at present and advise the party to submit application for norms fixation with all relevant documents.

RA may take suitable consequential action accordingly.

Date:23.09.2015
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहु/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3
25.8.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Sunchirin Auto Parts (I) Pvt. Ltd. for ratification of norm of AA No. 0710089685 dated 13.07.2012.

Reference: DGFT ID Note No.01/81/50/270/AM15/DES-II/69 Dt. 16.07.2015

Reference above application and subsequent reply dated 13.07.2015 the proposal of the firm has been examined and based on information made available therein it is recommended as under:

Export Product: Aluminium pipe couplings for Automobile air conditioner.

Import Items:

Sl. No.	Item	Qty. recommended
1 & 8	Aluminium pipe of relevant dia	1.02 kg/kg content in EP.
2 to 7, 9, 10	Components	Net to net as per GN-4.
11 to 13	Consumables	Within 2% of FOB value of export.

14.7.15
This issue with the approval of JS (RKS).

g. 10.8.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3/131/Sunn/Auto/2014/TSW(B)/

dated 10.08.2015.

304

01/81/162/132/AT-

DES-11 5
25.8.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

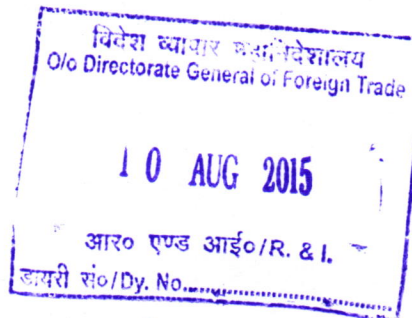
Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1010052619 dated 26.2.2013 issued in favour of M/s. Souriau India Pvt. Ltd. Cochin

Reference DGFT U.O. No. 01/81/50/00017/AM15/DES-II/14 dated 1.05.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Souriau India Pvt. Ltd. Cochin for export of "Connector Plug Body".

2. The FOB value of export is Rs.5989116.00 (US\$ 110398.45) and CIF value of Import is Rs 2092190.40 (US\$ 37867.70).
3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause on Nil wastage.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(23)/2015-IPHW dated 29.07.2015



8
25.8.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics & Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1010054170 dated 23.07.2013 issued in favour of M/s. Souriau India Pvt. Ltd. Cochin

Reference DGFT U.O. No. 01/81/50/00302/AM14/DES-11/236 dated 6.11.2013 vide which comments of this Department have been sought on the above mentioned application of M/s. Souriau India Pvt. Ltd. Cochin for export of "Connector Plug Body".

2. The FOB value of export is Rs.8030537.35 (US\$ 143787.60) and CIF value of Import is Rs 2774615.20 (US\$ 48805.90).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause.


(Asha Nangia)
Director
Tel. 24369904

Shri Raman Kumar, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. W-27/45/2013-IPHW dated 10.12.2013

Agg
10/12/13

13
25.8.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(89)/15-ME

Subject: AA no 0410158148 dated 23.05.15 in respect of M/s Metaloid Architectural Pvt Ltd.
14

Norms may be fixed as follows:-

- Sno 1 of import may be allowed for 1866.09 kg inclusive of 26% wastage after affecting 1/3rd recovery for scrap.
- Sno 2 of import may be allowed for 1875.42 kg inclusive of 24.5% wastage after affecting 1/3rd recovery for scrap.
- Sno 3 of import may be allowed for 2490.3 kg inclusive of 0.7% wastage after affecting 1/3rd recovery for scrap.
- Sno 4 of import may be allowed for 603.16 kg inclusive of 7.2% wastage after affecting 1/3rd recovery for scrap.
- Sno 5 of import may be allowed for 600 kg inclusive of 19% wastage after affecting 1/3rd recovery for scrap.
- Sno 6 of import may be allowed for 604.2 kg inclusive of 17.6% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
25/8

(K.S. Sodhi)
AD(ME)

25.8.15

Sh Hardhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(89)/15-ME dated 25.08.15

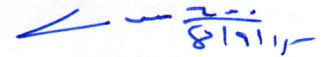
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015- Case No. 10/13/81 (M/s Havells India Limited) (Advance Authorization No. 0510391348 dated 25.09.2014)

Reply submitted by the firm vide their letter dated 29/07/2015 is same as furnished by them earlier vide their letter dated 3/1/2015 and therefore, they may again be asked to submit/clarify the following:

1. Net weight of cables (per Km) as per Annexure-B does not tally with the actual weighs (Per Km) of cables given in Annexure-C and the same may be clarified and corrected.
2. Total requirement of each raw material, export product wise, in a tabular form for the quantities of export items as per Advance Authorization.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/101/2015-TSW/23 dated 08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015- Case No. 22/1/81 (M/s Crown Corporation Pvt. Ltd.)
(Advance Authorization No.0310793127 dated 20.01.2015)**

Advance Authorization may be ratified as under:

1. Total net weight of 400 MT may be added with the quantity of export product.
2. Quantities of import items at Sl. No 1 to 3 & 6 to 10 may be allowed as 1.02 Kgs./Kg. content in the export item
3. Quantities of import items at Sl No 4 & 5 may be allowed as 19500 Nos & 38500 Nos. respectively on net to net basis with accountability clause.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/101/2015-TSW/32 dated

08/09/2015

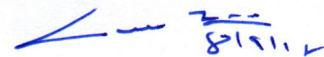
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 9/1/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510393185 dated 13.02.2015)**

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 5133.059 MT, 4.933 MT & 29.776 MT respectively .
2. Thickness of "3LPE external coating" in export item at Sl. No. 1 may be specified as "2.50 mm".
3. Thickness of "Internal FBE coating" in export item at Sl. No. 1 may be specified as "0.525 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 13 & 15 may be deleted and these items shall be of relevant grade as contained in the export items
5. Quantity of import item at Sl. No. 1 may be allowed as 5162.72 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20.36 MT taking clue from SION C-1290.
7. Total quantities of import items at Sl. No. 3 to 5, 9, 11 & 12 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1290.
8. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as 6.834 MT, 14.99 MT & 167.131 MT respectively as per SION C-1290.
9. Quantity of import item at Sl. No. 10 may be allowed as 48.3 MT inclusive of 5 % wastage.
10. Quantity of import item at Sl. No. 13 may be allowed as 5.058 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 14 to 17 may be allowed as applied for as per SION C-593.
12. Quantity of import item at Sl. No. 18 may be allowed as 31.28 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3
13. Quantity of import item at Sl. No. 19 & 20 may be allowed as 0.123 MT & 0.149 MT as per SION C-593.
14. Quantity of import item at Sl. No. 21 & 22 may be allowed as applied for as per SION C-593.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/39 dated 08/09/2015

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25.8.15

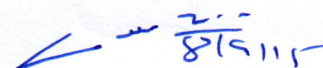
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 64/1/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310794153 dated 25.02.2015)**

Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 5000.6 Kgs./Km., 7299.8 Kgs./Km. & 7790.1 Kgs./Km respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 146569 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm.
4. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm.
5. Quantity of import item at Sl. No. 6 may be allowed as 8727 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
6. Quantity of import item at Sl. No. 7 may be allowed as 73758 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
7. Quantity of import item at Sl. No. 8 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm.
8. Quantities of import items at Sl. No. 9,10 & 11 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm.
9. Quantity of import item at Sl. No. 12 may be allowed as 1117 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.
10. Quantity of import item at Sl. No. 13 may be allowed as 8538 Kgs. as 1.01 Kgs./Kg. content in the export item at Sl. No. 3.
11. Quantity of import item at Sl. No. 14 may be allowed as 1.006 Kgs./Kg. content in the export item at Sl. No. 3 as claimed by the firm.
12. Quantities of import items at Sl. No. 15,16 & 17 may be allowed as 1.0175 Kgs./Kg. content in the export item at Sl. No. 3 as claimed by the firm

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/46 dated

08/09/2015

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25.8.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 68/1/81 (M/s. Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310794133 dated 25.02.2015)**

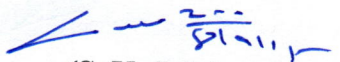
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./km.)
1	209.4	5	737.3	9	703.6	13	317.8
2	320.4	6	1013.8	10	503.3	14	506.1
3	510.3	7	1341.2	11	404	15	228.6
4	710.4	8	973.3	12	212		

2. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under:
- For export product mentioned at Sl. No. 1 to 3, 5 to 10 & 12 to 15 as per Engineering Table 4
 - For export products mentioned at Sl. Nos. 4 & 11 as 1.01 Kgs/Kg. content in the export items.
3. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 15.
4. Quantities of import item at Sl. No. 3 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No 1 to 7 & 12 to 15.
5. Quantities of import item No.4 viz. LSF Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 11.
6. Quantities of import item No.5 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 12 to 15.
7. Import items at Sl. No. 6 to 10 (Wooden Drum) may be allowed as per packing policy.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/47 dated

08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

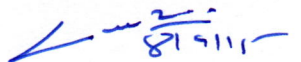
**NC Meeting dated 25/08/2015 - Case No. 39/1/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510393588 dated 16.03.2015)**

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 5 may be specified as 134.1 MT, 8081 MT, 46.2 MT, 1543 MT & 0.834 MT respectively .
2. Thickness of "Internal lining" in export items at Sl. No. 1 to 5 may be specified as "0.406 mm".
3. Thickness of "external coating" in export items at Sl. No. 1 to 5 may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17, 33, 49 & 65 may be deleted and these items shall be of relevant grade as contained in the export items
5. Quantity of import item at Sl. No. 1 may be allowed as 137.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.540 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 1.
10. Quantity of import item at Sl. No. 17 may be allowed as 8055.526 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 31.76 MT taking clue from SION C-1289.
12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.
13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 2.
15. Quantity of import item at Sl. No. 33 may be allowed as 46.748 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
16. Quantity of import item at Sl. No. 34 may be allowed as applied for i.e. 0.180 MT taking clue from SION C-1289.
17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.

18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 3.
20. Quantity of import item at Sl. No. 49 may be allowed as 1509.543 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 4.
21. Quantity of import item at Sl. No. 50 may be allowed as applied for i.e. 5.95 MT taking clue from SION C-1289.
22. Total quantities of import items at Sl. No. 51 to 53, 58 to 61 & 64 put together may be allowed within 6 % of FOB value of export item at Sl. No. 4 taking clue from SION C-1289.
23. Quantities of import items at Sl. No. 54, 62 & 63 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 4.
24. Quantities of import items at Sl. No. 55 to 57 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 4.
25. Quantity of import item at Sl. No. 65 may be allowed as 0.816 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 5.
26. Quantity of import item at Sl. No. 66 may be allowed as applied for i.e. 0.003 MT taking clue from SION C-1289.
27. Total quantities of import items at Sl. No. 67 to 69, 74 to 77 & 80 put together may be allowed within 6 % of FOB value of export item at Sl. No. 5 taking clue from SION C-1289.
28. Quantities of import items at Sl. No. 70, 78 & 79 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 5.
29. Quantities of import items at Sl. No. 71 to 73 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 5.

Norms committee may take a view


 (S. K. Jain)
 Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/50 dated 08/09/2015

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25-8-15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

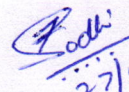
30(94)/15-ME

Subject: AA no 0310795618 dated 29.04.15 in respect of M/s Oriental Containers Ltd.

As per documents submitted by firm, norms may be fixed as follows

- Import of S.No 1 may be allowed for 101 MT inclusive of 1% wastage after affecting 50% recovery for scrap.
- Import of S.no 2 & 3 may be allowed @ upto 2% of FOB value on account of being consumables

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(94)/15-ME dated 27.08.2015

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25.8.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

FILE NO. 03/95/040/ 91 /AM - 15 /53 DATE: 18/5/2015

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI *Praveen Sharma*, DYDGFT, NC-I
Sub: Grant of Advance Authorization of **Net to Net basis**
in terms of Para 4.7 of HBP/ **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. *Mayfair International* MUMBAI
have been granted Advance Authorization No. *03/07-95984* dt *18/5/2015*
The copies of application are not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of General Note No.4 of Engineering Product inserted by Public Notice No.46 dated 6.11.2002.

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in copy of decision enclosed

Yours faithfully,

Parate
(D.T.PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

For DES-II
14/5/15

14/5/15

55
25.8.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.II SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

File No. 01/81/050/00058/AM15

Dated 22/7/14

To

M/s Mayfair International
16, Sarvodaya Mill Compound,
Unit No. 15(15), (15)16 Tardes Road,
Mumbai-400034
E-mail Address - marvel@mayfairindia.com

Subject: Ratification of Norms of Advance Authorization No 0310766027 dated 13.01.2014
issued under Para 4.7 of HBP (Vol.I).
Meeting No. 5/81 Date: 03.06.2014.

Sir,

Please refer to the above Authorization which was issued by the RA, under File No. 03/95/040/00773/AM14 I am to communicate that the matter was considered by Norms Committee-II in its above cited meeting. The decision of the Committee is as under, which is also available on the website of DGFT.

Case No.:57/2/81- ALC2/2014	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:5/81- ALC2/2014 03.06.2014	Status: Approved
HQ File :01/81/050/00058/AM15/	RLA File :03/95/040/00773/AM14/	Lic.No/Date:0310766027 13.01.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/84/2014-TSW/59 dated 18.06.2014 as under:-

1. Description of export product may be kept as "Stainless Steel Assorted Bowls and Cover AISI 201 material"
2. Words "of relevant thickness" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 107.5 MT inclusive of 7.5 % wastage as claimed by the applicant.

RA may take suitable consequential action accordingly.

2. A copy of this letter is also being forwarded to Zonal Jt. DGFT, Mumbai and you may contact them immediately for further necessary action in the matter.

3. In case you intends to represent against the decision of the Norms Committee-II, the same may be submitted to: Shri K.C. Raju, Deputy Director General of Foreign Trade, DGFT, Norms Committee-II, Room No. 204-A, Udyog Bhawan, New Delhi-110011, Ph. 23061562, Extn.391 e-mail : kc.raju@nic.in.

Yours faithfully,

Haradhan Das
(Haradhan Das)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel: 011-23061562/Ext.267
E-mail: haradhan.das@nic.in



36
25-8-15

GOVERNMENT OF INDIA,
MINISTRY OF COMMERCE AND INDUSTRY,
O/O.ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O. BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI-20.

File No. 03/ 94 / 040 / 00 109 /AM 16

DATE: 26/5/15

To
The Director General of Foreign trade,
New Delhi - 110 011.

Kind Attn: Shri

K. C. Bhatnagar

D.G.F.T.(NC-11)

Sub: Grant of advance authorization on net to net basis in
terms of general note 4 of Engg. 7 as per
para 4.7.1 & 4.7.2 of HBP(VOL.I)2009-14.

Sir,

M/s. Dhoot Transmission Pvt. Ltd. Mumbai have been granted an
advance Authorization No: 310726205 dated 26/5/15. The copies of the
application are not forwarded to the headquarters due to the following reasons.

1. The Advance Authorisation has been issued on Repeat basis in terms of
Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP(Vol.I) on the basis of decision of Norms
Committee (copy enclosed)

2. The advance Authorization has been issued on NET to NET basis as
per general note 4 of Engineering Group.

3. The Advance authorisation has been issued for Pharma Products under
Non-Infringing (NI) process as per para 4.7A(P.N. NO.29 DT. 14.2.2011)

Yours faithfully,



(K P Singh)

Asstt Director General of Foreign Trade
For Additional Director General of Foreign Trade

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25.8.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 7/10/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310796239 dated 27.05.2015)**

Advance Authorisation may be ratified as under in line with their Advance Authorization No. 0310783827 dated 30.05.2014 ratified in NC meeting No. 14/81 dated 26.11.2014:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 2554.7 MT & 2112.6 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 1246.5 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1, taking clue from SION C-1394.
3. Quantity of import item at Sl. No. 2 may be allowed as 3426.09 MT as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.10 Kgs./Kg. content in the export items as claimed by the firm, taking clue from SION C-1394.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.075 Kgs./Kg. content in the export items as claimed by the firm, taking clue from SION C-1394.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/57 dated 08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 10/10/81 (M/s. Precision Wires India Ltd.)
(Advance Authorization No. 0310796400 dated 03.06.2015)**

Advance Authorization may be ratified as under:

1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 100000 Kgs., 700 Kgs. & 400 Kgs. respectively

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/58 dated 08/09/2015

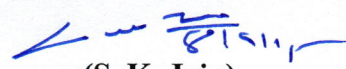
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. 2/10/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310796424 dated 04.06.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/101/2015-TSW/59 dated 08/09/20155

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25.8.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 6/10/81 (M/s Graphite & Carbon Industries
(India) Private Limited) (Advance Authorization No. 0310796420 dated 04.06.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, for 4-5 different sizes (small size , intermediate sizes & large size) of export items.
2. Any other input than graphite rod contained in the export items, if any with net weights thereof in different sizes.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/60 dated 08/09/2015

61
28-8-15

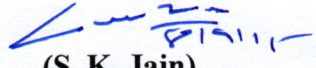
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. 9/10/81 (M/s. Precision Wires India Ltd.)
(Advance Authorization No. 0310796501 dated 09.06.2015)**

Advance Authorization may be ratified as under:

1. Taking clue from SION C-1422, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 200000 Kgs., 1400 Kgs. & 800 Kgs. respectively

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/61 dated 08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. A/R-55 (M/s Ankit Fasteners Pvt. Ltd.)
(Advance Authorization No. 0710079421 dated 27.05.2011)**

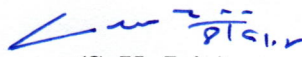
Keeping in view that items to manufactured are required for civilian aerospace applications, Norms may be modified as under:

1. Name, quantity and net weight of export products at Sl. No. 1,2 & 3 may be specified as under

Sl. No.	Export item name	Quantity (In Nos.)	Net Weight (Kgs.)
1	Spacers made out of Titanium bars	95340	1048.74
2	Spacers made out of Aluminium bars	113210	1188.70
3	Bolts made out of Stainless Steel bars/Wires	31511	378.13

2. Word 'relevant' may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
3. Quantity of import item at Sl. No.1 may be allowed as 4894.5 Kgs. as 4.667 Kgs./Kg. content in export product at Sl. No. 1 after taking 5 % recovery from scrap.
4. Quantity of import item at Sl. No.2 may be allowed as 4139.1 Kgs. as 3.482 Kgs./Kg. content in export product at Sl. No. 2 after taking 15 % recovery from scrap.
5. Quantity of import item at Sl. No.3 may be allowed as 976.2 Kgs. as 2.583 Kgs./Kg. content in export product at Sl. No. 3 after taking 5 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/55-AR dated 08/09/2015

OL-114
25.8.15

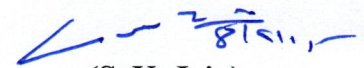
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. A/R- (M/s Neostar Steel Tubes Pvt. Limited)
(Advance Authorization No. 0410155954 dated 06.03.2014)**

Advance Authorization may be ratified as under:

1. Words “ Length 2.8 Meters to 5.8 Meters” may be suffixed with the description of export item.
2. Words “ Length 3 Meters to 6 Meters, Plain End, of relevant grade and size ” may be suffixed with the description of import item.
3. Taking clue from SION C-362, quantities of import item at Sl. No. 1 may be allowed inclusive of 5 % wastage as claimed by them.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/101/2015-TSW/114-A/R dated 08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. A/R- (M/s Anandsons Overseas Trading Private Limited) (Advance Authorization No. 0310768920 dated 03.02.2014)

Firm may be asked to submit the following information:

1. Difference in export item namely, "Copper Rods" and import item namely, Copper Wire Rod 8mm, supported by manufacturing operations involved.
1. Specific item(s) with their sizes/specification exported against the Advance Authorisaion and quantities thereof.
2. Process of manufacture of the items actually exported against the Advance Authorisaion from the import item namely, "Copper Wire Rod 8MM" with wastage claimed at each stage of manufacture.
2. Documentary evidence for the manufacture of electrolytic grade copper from copper scrap with details of refining and testing facilities available with them.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/101/2014-TSW/116-A/R dated 08/09/2015

OL-123
25.8.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. A/R (M/s Apar Industries Limited) (Advance Authorization No. 0310231177 dated 16.10.2003)

Firm may be asked to submit the following information:

1. List of export items i.e. Power cables, giving size/specifications of each cable including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
4. Net weight of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/123-A/R dated 08/09/2015

OL-124
25.8.15

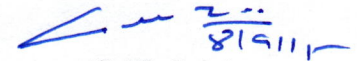
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015 - Case No. A/R-124 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310756365 dated 31.10.2013)**

Advance Authorisation may be ratified as under in line with their Advance Authorization No. 0310783827 dated 30.05.2014 ratified in NC meeting No. 14/81 dated 26.11.2014:

1. Words " 18 Al+19Al Alloy x4.341 mm" may be suffixed with the description of export items at Sl. No. 1 & 2.
2. Net weight of export items at Sl. No. 1 & 2 may be specified as 1385.262 MT & 570.402 MT respectively.
3. Quantity of import item at Sl. No. 1 may be allowed as 1390.495 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 , taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue from SION C-1394.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 1 as claimed by the firm, taking clue from SION C-1394.
6. Quantity of import item at Sl. No. 4 may be allowed as 572.557 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2, taking clue from SION C-1394.
7. Quantity of import item at Sl. No. 5 may be allowed as 1.10 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue from SION C-1394.
8. Quantity of import item at Sl. No. 6 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 2 as claimed by the firm, taking clue from SION C-1394.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/101/2015-TSW/124-A/R dated

08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. A/R (M/s. Panasonic Home Appliances India Company Limited) (Advance Authorization No.0410145200 dated 16.04.2013)

Advance Authorization may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2 & 12 may also be specified as 12465 Nos. , 12390 Nos. & 5000 Nos. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.07 Kgs./Kg. content in export item at S. No. 1, taking clue from SION C-22.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.063 Kgs./Kg. content in export item at S. No. 2 as claimed by the firm , taking clue from SION C-22.
4. Quantities of import items from Sl. No. 3 to 5, 7, 9, 10, 15, 17, 18 & 20 to 30 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl. Nos. 6 , 8 & 16 may be allowed on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 11 may be allowed as 1.15 Kgs./Kg. content in export items , taking clue from SION C-22.
7. Quantity of import item at Sl. No. 12 may be allowed as 1.07 Kgs./Kg. content in export items at S. No. 3 & 6 , taking clue from SION C-22.
8. Quantity of import item at Sl. No. 13 may be allowed as 1.30 Kgs./Kg. content in export items at S. No. 1 to 4, taking clue from SION C-832.
9. Quantity of import item at Sl. No. 14 may be allowed as 1.05 Kgs./Kg. content in export items.
10. Quantity of import item at Sl. No. 19 may be allowed as 1.30 Kgs./Kg. content in export items , taking clue from SION C-832.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/101/2015-TSW/127-A/R dated 08/09/2015

OL- 128
25.8.15

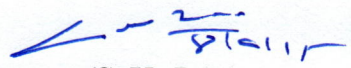
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/08/2015- Case No. A/R (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510393195 dated 13.02.2015)**

Status quo may be maintained and firm may be informed as under:

1. Quantities of import items at Sl. No. 2 (Zinc Ingots) & 3 (Nickel Cathode) have been allowed as 1.05 Kgs./kg. content in the export item as per SIONs at Sl. No. C-1196 & C-1197 for similar products.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/128-A/R dated 08/09/2015

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No- 5610000535 dated 29.05.2012, 5610001142 dated 08.10.2012 5610002415 dated 03.07.2013 and 5610003688 dated 07.02.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the request of M/s **National Steel & Agro Industries Limited; Indore**, submitted vide their letter No NSAIL/Jt DGFT/2015/01 dated 27th April 2015 to DGFT for ratification of the above mentioned Advance Authorizations. Copies of the request were also submitted to Ministry of Steel for our comments/views.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

✓ **Shri P.Sahu**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 03.08.2015

offline.
to be submitted

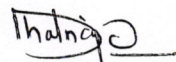
Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product					
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)
1	5610003688 dated 07.02.2014	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets of relevent grade having thickness 0.15 to 0.23 mm and zinc coating 90 gms/m ²	659.692								
			559.728	0.15	90	89.4	1,018.0	1.25	0.35	0.45	2.00
			36.508	0.16	90	83.8	1,024.3	1.25	0.35	0.45	2.00
			22.454	0.20	90	66.9	1,043.2	1.25	0.35	0.45	2.00
			41.002	0.23	90	58.1	1,053.0	1.25	0.35	0.45	2.00

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No- 5610000535 dated 29.05.2012, 5610001142 dated 08.10.2012 5610002415 dated 03.07.2013 and 5610003688 dated 07.02.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the request of M/s **National Steel & Agro Industries Limited; Indore**, submitted vide their letter No NSAIL/Jt DGFT/2015/01 dated 27th April 2015 to DGFT for ratification of the above mentioned Advance Authorizations. Copies of the request were also submitted to Ministry of Steel for our comments/views.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.


(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

✓ **Shri P.Sahu**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 03.08.2015

off line.
to be submitted

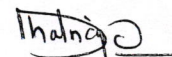
Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product					
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)
1	5610001142 dated 08.10.2012	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheetsof relevent grade having thickness 0.13 to 0.20 mm and zinc coating 80 -120 gms/m ² .	2303.996								
			154.116	0.13	90	103.3	1,002.5	1.25	0.35	0.45	2.00
			355.546	0.14	80	74.4	1,034.8	1.25	0.35	0.45	2.00
			420.282	0.14	90	95.9	1,010.8	1.25	0.35	0.45	2.00
			220.680	0.15	80	69.4	1,040.4	1.25	0.35	0.45	2.00
			403.292	0.15	90	89.4	1,018.0	1.25	0.35	0.45	2.00
			131.580	0.16	120	102.6	1,003.3	1.25	0.35	0.45	2.00
			107.140	0.18	90	74.4	1,034.8	1.25	0.35	0.45	2.00
			511.360	0.20	90	66.9	1,043.2	1.25	0.35	0.45	2.00

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No- 5610000535 dated 29.05.2012, 5610001142 dated 08.10.2012 5610002415 dated 03.07.2013 and 5610003688 dated 07.02.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the request of M/s **National Steel & Agro Industries Limited; Indore**, submitted vide their letter No NSAIL/Jt DGFT/2015/01 dated 27th April 2015 to DGFT for ratification of the above mentioned Advance Authorizations. Copies of the request were also submitted to Ministry of Steel for our comments/views.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Encl: as above

✓ **Shri P.Sahu**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 03.08.2015

offline.
not submitted

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product					
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)
1	5610002415 dated 03.07.2013	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheetsof relevent grade having thickness 0.13 to 1.50 mm and zinc coating 80 -90 gms/m ² .	2993.550								
			160.274	0.13	90	103.3	1,002.5	1.25	0.35	0.45	2.00
			315.604	0.14	80	74.4	1,034.8	1.25	0.35	0.45	2.00
			881.158	0.14	90	95.9	1,010.8	1.25	0.35	0.45	2.00
			526.732	0.15	80	69.4	1,040.4	1.25	0.35	0.45	2.00
			259.304	0.16	80	65.1	1,045.3	1.25	0.35	0.45	2.00
			187.888	0.17	90	78.8	1,029.9	1.25	0.35	0.45	2.00
			132.584	0.18	90	74.4	1,034.8	1.25	0.35	0.45	2.00
			155.040	0.20	90	66.9	1,043.2	1.25	0.35	0.45	2.00
			42.170	0.40	90	35.1	1,078.8	1.25	0.35	0.45	2.00
			99.008	0.50	90	27.8	1,087.0	1.25	0.35	0.45	2.00
			99.142	0.70	90	19.6	1,096.1	1.25	0.35	0.45	2.00
			41.492	0.80	90	17.1	1,098.9	1.25	0.35	0.45	2.00
			49.280	1.20	90	11.5	1,105.1	1.25	0.35	0.45	2.00
			43.874	1.80	90	7.6	1,109.5	1.25	0.35	0.45	2.00



2
3
4
5

06-132
25.8.15

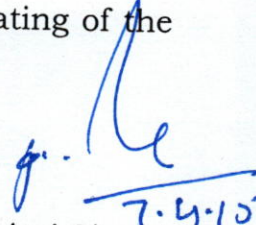
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Leitwind Sriram Manufacturing Ltd. for ratification of norm in respect of AA No. 0410147961 dated 15.07.2013.

Reference: DGFT ID Note No. 01/81/50/194/AM14/DESII/216 Dated 01.01.2015.

Reference above, the undersigned is directed to refer to firm's representation dated 30.08.2014 and to call for MW rating or KN rating of the export product.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(39)/2013/TSW(B)/ 155 dated 07.04.2015.

S.No
off line

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110054697 dated 18.06.2012 and 3110054709 dated 18.06.2012 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/150/AM-14/DES-II/45 dated 9.01.2015 and UO No 01/81/50/150/AM-14/DES-II/44 dated 9.01.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of prime Cold Rolled Grain Oriented (CRGO) Magnetic Steel Coils of relevant grade with wastage of 1.015 Kg/kg against export CRGO Silicon Electrical Steel Coils subject to the condition that width of imported coils is more than the respective width of export products. Moreover, since coils cannot be made from sheets, import of sheets, as applied, is not recommended.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(10)/2014-TW dated 02.02.2015

By No 1290-DES
3-2-15

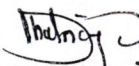
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9/2/15
Sh. Bhatnagar

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110054697 dated 18.06.2012 and 3110054709 dated 18.06.2012 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UC No 01/81/50/150/AM-14/DES-II/45 dated 9.01.2015 and UO No 01/81/50/150/AM-14/DES-II/44 dated 9.01.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of prime Cold Rolled Grain Oriented (CRGO) Magnetic Steel Coils of relevant grade with wastage of 1.015 Kg/kg against export CRGO Silicon Electrical Steel Coils subject to the condition that width of imported coils is more than the respective width of export products. Moreover, since coils cannot be made from sheets, import of sheets, as applied, is not recommended.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2014-TW dated 02.02.2015

By No 1290-DES
3-2-15

A 2
3/2/15
Sh. S. B.

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310746159 dated 21.08.2013.

Reference : DGFT ID Note No.01/81/50/283/AM14/DES-II/214 dated 01.01.2015.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 21.10.2014 has been examined and based on information made available there in the norm for subject authorization is recommended as under:

Export Product: 14 MVAR, 1 Phase Shunt Reactor, 230 KV, containing 1.074 MT Cu and 6.765 MT CRGO Steel, Empty weight of 36.512 MT to be incorporated in AA.

Inputs:

Sl. No.	Item	Qty. (including% wastage) MT
1	CRGO Steel Coils	7.104 (5%)
2	Cu wire rods	1.085 (1%)
3	Pre compressed Board	0.350 (5%)
4	Transformer Oil Base Stock	8.791 (10%)

Item no. 15-17 to be deleted- as end use has not been furnished by applicant.
Item no. 5-14 & 18, 19 on net to net basis with accountability clause under GN-4.

This issue with the approval of JS (RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(78)/2013/TSW(B)/

105 dated 03.03.2015.

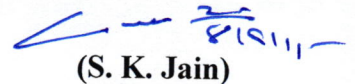
In No 1083-DES-II
13.3.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. A/R (M/s Ambark Worldwide, Jamnagar)

1. Firm, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Brass articles like ingots/billets, bars/rods, machined articles/components" from "Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc."
2. As per details submitted by the firm there is no past production of abovementioned brass articles and consumption of "Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc." in the EOU.
3. Firm's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

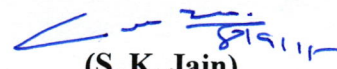
DIPP No. 12/101/2015-TSW/136-A/R dated 08/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/08/2015 - Case No. A/R (M/s Monarch Overseas, Jamnagar)

1. Firm, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Zinc articles like ingots/billets, bars/rods, machined articles/components " from "Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc."
2. As per details submitted by the firm there is no past production of abovementioned zinc articles and consumption of "Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc." in the EOU.
3. Firm's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/101/2015-TSW/137-A/R dated 08/09/2015

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....